

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4312**

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 08, 1944 (SAKA)

OVERCROWDED PRISONS

**4312. SHRI M.V.V. SATYANARAYANA:
SHRI KURUVA GORANTLA MADHAV:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the fact that the four central prisons of Andhra Pradesh i.e. Vizag, Nellore, Rajahmundry and Kadapa are filled to their capacity and if so, the details thereof;

(b) the progress achieved in construction of Central jail in Krishna and Guntur districts;

(c) the details of the funds allocated; and

(d) whether the funds under the proposal have been underutilized and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d): 'Prisons'/'persons detained therein' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of State Governments, who are competent to make appropriate provisions for creation of additional prisons in their jurisdictions for reducing overcrowding.

The Prisons Department of Andhra Pradesh has informed that out of the four central prisons in Andhra Pradesh, only Central Prison, Rajahmundry and Central Prison, Visakhapatnam have more prisoners than the capacity of these prisons. The Prisons Department of Andhra Pradesh has moved a proposal for allotment of 150 acres of land in Amaravati city for construction of Central Prison Complex at state capital of Andhra Pradesh. It has been informed that no funds have been allocated for the said project.
